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080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
“Parisara Bhavan”, 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No: PCB/I7/NGT-LEA/2019-20 4529

Dated: 21 NOV 2019

MEMO

Sub: To Conduct meeting of the concerned Officers of the department regarding prevention of degradation of Bujangadasanahalli Lake, Jigani Hobli, Anekal Taluk, Bengaluru. ರವಾನಿಸಲಾಗಿದೆ

Ref: 1. Hon'ble NGT, Principal Bench, New Delhi Order in Original application No. 447/2019 on 31.07.2019.

2. Interim Order issued by Hon'ble NGT, Principal Bench, New Delhi Order in Original application 447/2019 on 30.10.2019.

3. RO - Anekal Office letter No. 544, dated: 11.11.2019 (Copy enclosed)

With reference to the above, RO-Anekal has submitted the report pertaining to the above subject vide ref (3). As per the recommendations mentioned in the letter cited under ref (3) you are hereby informed to conduct meeting at RSEO level by calling all officials mentioned in the RO letter dated: 11.11.2019, within second week of December 2019 to enable to this Office to submit the proceedings to the Hon'ble NGT in time.

Encl: As above.

Sd/-

Senior Environmental Officer
Waste Management Cell

To,
Sri Shanmukhappa,
RSEO,
Bengaluru South,
KSPCB.

4 Copt to: Regional Officer, KSPCB, Anekal, Bengaluru for information and co-ordinate with RSEO.

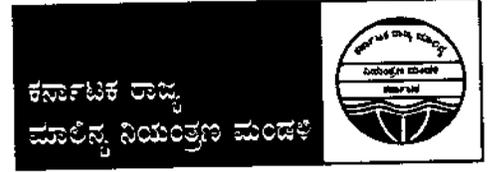
21/11/19
Senior Environmental Officer
Waste Management Cell

#21/11

Karnataka State Pollution Control Board

Regional Office : Bangalore - Anekal
2nd Floor, Nisarga Bhavan
7th 'D' Cross, Thimmaiah Road
Sanegoravanahalli, Shivnagar, Bangalore - 560 010.
Tel / Fax : 080-23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು - ಅನೇಕಲ್
2ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ, 7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ
ಶಿವನಗರ, ಶಿವನಗರವನಹಳ್ಳಿ
ಶಿವನಗರ, ಬೆಂಗಳೂರು - 560 010.
ದೂ./ ಫ್ಯಾಕ್ಸ್ : 080-23229538



towards a cleaner Karnataka

No. KSPCB/RO-ANEKAL/BUJANGA.LAKE/2019-20/544

Date: 11 7 NOV 2019

To,

The Member Secretary,
Karnataka State Pollution Control Board,
Parisara Bhawan,
Bengaluru-1.

DES-PATCHED

"Kind Attn: SEO, Waste Management Cell"

Sir,

Sub: Submission of action taken report pertaining to the degradation of
Bujangadasanahalli Lake, Jigani Hobli, Anekal Taluk- reg.

Ref: 1. Honorable NGT Principal Bench, New Delhi Order in Original application
No.447/2019 on 31.07.2019.

2. Interim Order issued by Honorable NGT, Principal Bench, New Delhi in Original
application No.447/2019 on 30.10.2019.

With reference to the above it is to be submitted that, Honorable NGT Principal Bench, New Delhi vide above cited reference (1) has issued the Order pertaining to the complaint against Bujangadasanahalli Lake filed by Sri.K Vijayakumar, Madhavi Farms, Resident of Sakalavara Village, Mantapa Panchayath, Jigani Hobli, Anekal Taluk as follows: "Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in."

In view of the afore said facts, meeting was held at the Board Office on 17.08.2019 along with the Secretary and Chief Engineer, Department of Minor Irrigation and PDO, Mantapa Panchayath. After detailed discussion the Presiding Officer of the said meeting has directed as below:

- Encroachment of the lake, if any shall be clarified.
- The Secretary, Department of Minor Irrigation shall submit an action plan for rejuvenation of the lake within one month.
- The Regional Officer shall monitor the lake water quality and submit the report.

This Office has started monitoring of lake on monthly basis from September-2019 and as a part of this collected the first sample of lake water on 18.09.2019 and submitted for the analysis to the KSPCB Central Laboratory, Bangalore. The result of the analysis conforms to Class-D (Designated-Best-Use is Propagation of Wild life and Fisheries) of the Use based classification of surface waters in India by CPCB, NewDelhi. Copy of the analysis report is enclosed as Ann-I. Analysis report of the lake water collected in October, 2019 is awaited.

Subsequently, the complainant Sri.K Vijayakumar has informed through the telephonic call on 20.09.2019 pertaining to the discharge of the sewage to Bujangadasanahalli Lake.

In view of the above, AEO of this Office has inspected the above said location on 21.09.2019 and during the inspection, following observations were made:-

- The lake is located at Sakalavara Village and the GPS readings of the location are 12°49'36" N and 77°36'51" E.
- Sri.Vikram, a representative of the Complainant has shown the location where the wastewater joining the lake through the land near Hullahalli. He has informed that the domestic wastewater is being generated from the adjacent C K Palya village. Sample of the wastewater was collected for analysis. He has further informed that they have taken the lake on lease basis for fishery purpose.
- Furthermore, he has shown the other location from where untreated domestic wastewater is being discharged from Christ Academy, Christ Nagar, Hullahalli, Begur-Koppa Road, Sakalavara Post, Jigani Hobli, Anekal Taluk is joining the Lake.

In view of the above, Christ Academy located at Christ Nagar, Hullahalli, Begur-Koppa Road, Sakalavara Post, Jigani Hobli, Anekal Taluk was inspected and following are the observation made:

- The Christ Academy has established in about 20 acres of land and the built-up area is more than 5000 sqm. They have Christ Academy School; PU College; UG studies; Institute for Advanced Studies and Institute of Law in the premises.
- As per the GoK Notification No.FEE 316 EPC 2015, Bengaluru dated: 19.01.2016 educational institutions with built-up area more than 5000 m² and above shall install STP. As per the records of this Office they have not yet obtained the CFE/CFO of the Board to install the STP.
- The institute has two canteens in the premises and they are discharging the domestic sewage through the open drain to outside the premises of the institution without any treatment.
- They have started establishing STP and almost finished the civil construction works. More information regarding the STP was not obtained as the staff in-charge of the installation of STP and looking after environmental aspects was absent.
- They have installed and operating 02 DG sets of 300 KVA.

Based on the aforesaid observations, this Office has issued Show-Cause notice to PDO, Gram Panchayat, Mantapa Village, Jigani Hobli, Anekal Taluk and to The Manager, Christ Academy, Christ Nagar, Hullahalli, Begur-Koppa Road, Sakalavara Post, Jigani Hobli, Anekal Taluk, Bengaluru Urban District. Copy of the show cause notices are enclosed as **Ann-II**.

But, till date PDO, Gram Panchayath, Mantapa Village has not yet submitted the reply to the notice while, Administrator, Christ Academy has submitted the reply stating that they have installed the STP of SBR technology and started treating the sewage and the treated water is being used for onland gardening and they have sought time of 3 months to obtain the CFO of the Board as the Authorized signatory is out of Country. Copy of the same is enclosed as **Ann-III**. This Office has issued SCN to the Occupier of the Christ Academy in view of not applied for the consent of the Board and the copy of the same is enclosed as **Ann-IV**.

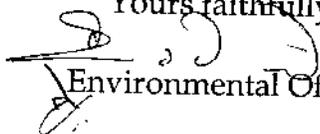
Beside, the following details pertaining to the Bujangadasanahalli Lake are submitted:

- Bujangadasanahalli Lake is located in Sy No.138 (As per the Dishank app developed by Karnataka-GIS, KRSAC), Hullahalli Village, Jigani Hobli, Anekal Taluk, Bangalore Urban District.
- There are three point source of wastewater intrusion to the lake which includes:
 1. From north eastern side of the lake which mainly contains wastewater from Christ academy, Hullahalli. But, now the educational institution has provided the STP to treat the domestic wastewater.
 2. Storm water and domestic effluent from Hullahalli village through the open drain from the north eastern side of the lake.
 3. Wastewater mainly consisting domestic wastewater from CK Palya and Hullahalli villages along with the agricultural runoff through the vacant land where lot of weeds have grown (located towards the northern side of the lake) joins the lake through the open drainage. The said open drainage also carries the storm water from the 02 godowns located at the northern side of the lake.
- Further, the lake receives the agricultural runoff from the lawn area located at the eastern side of the lake. The lawn area is of approximately of 01 acre and is grown for commercial purpose. Constituents of the inorganic fertilizers and the pesticides used for lawn may reach the lake during runoff due to rainfall.
- Towards the southwestern side of the lake there is agricultural Farm (they have grown Mango; Banana and Gauva fruit bearing plants) and at the western and northwestern sides there is a plantation of acacia/eucalyptous.
- Physical observation of the lake reveals that more than 95% of the lake is filled with free flowing water and only 5% of the lake is aquaired by aquatic weeds majorly, *Ipomea aquatica* spp.
- There is a stagnation of the lake water at the southwestern side of the lake. Once, the lake is completely filled the water will flow from the southern side of the lake where the concrete bund has been built. There is no flow of water outside the lake as the lake is not completely filled.

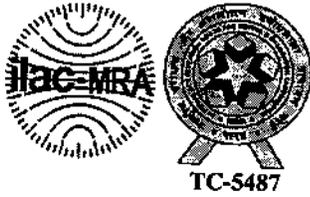
- As of now there is no intrusion of industrial effluent to the lake has been observed. The analysis report of the sample collected also indicates the sewage intrusion to lake as the *E.Coli* concentration in the water exceeds the standard limit for drinking water.

Photographs of the lake are enclosed.

In view of the aforesaid facts it is opined to call the PDO, Mantapa Village Pancayat Occupier of the Christ Academy, Hullahalli, and authorities of Department of Minor Irrigation; Department of Fisheries, Zilla Panchayath, Bangalore Urban District to evolve the action plan for restoration of the lake before submitting the report to the Honorable NGT, Principal Bench, NewDelhi.

Yours faithfully

Environmental Officer

Enclosure: As above



KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY

Legal 42(3)/87,E(P)ACT, 1986 RECOGNISED ENVIRONMENTAL LABORATORY
AN ISO/IEC 17025:2017 (NABL) ACCREDITED LABORATORY &
IS 18001:2007 CERTIFIED LABORATORY

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., ನಿರ್ವಹಣಾ ಕಛೇರಿ,
೭ ನೇ 'ಡಿ' ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು-೫೬೦೦೭೯
K.S.P.C.B., "Nisarga Bhavan"
7th D Cross, Thimmaiah Road,
Shivanagar, Bangalore - 560079

ANALYSIS REPORT

Date: 03-10-2019

NAME OF THE LAKE:	Tank water sample collected from Bhujangadasanahalli Lake, Sakalavara Village, Jigani Hobli, Anekal Taluk, Bengaluru Urban District.	Page 1 of 1
SAMPLE COLLECTED BY :	RO: Anekal	DATE OF COMMENCEMENT OF TEST:19-09-2019
DATE OF COLLECTION :	18-09-2019	DATE OF COMPLETION OF TEST:30-09-2019
DATE OF RECEIPT :	19-09-2019	SAMPLE REPORT NO:W-1963
PARTICULARS :	Lake Water	SAMPLE NO :W-1963

Sl No	Parameters	Unit	Water Quality Criteria					Results	Range of testing/Limit of Detection	Test Method
			A	B	C	D	E			
1.	pH@25° C	-	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5	7.3	2 to 12 Unit	IS 3025 (Part 11): 2002
2.	Conductivity@25° C	µs/cm	-	-	-	-	2250	452	10 to 5000 µs/cm	IS 3025 (Part 14): 2013
3.	Dissolved Oxygen	mg/L	6	5	4	4	-	5.0	0.5 to 20 mg/L	IS 3025 (Part 38): 2003
4.	Biochemical Oxygen Demand (3 days @ 27° C)	mg/L	2	3	3	-	-	3.0	2 to 300 mg/L	APHA 23 rd Edition (Part 4500-O- G): 2017
5.	Total Coliform	MPN /100ml	50	500	5000	-	-	9200	Qualitative (<1.8 to >1600 MPN/100 ml)	APHA 23 rd edition (Part 9221 A, B, C) 9-68 to 9-75: 2017
6.	Free Ammonia as N*	mg/L	-	-	-	1.2	-	0.003	0.0005 to 0.283 mg/L	APHA(23 rd Edition (4500 NH ₃ D): 2017
7.	Boron as B	mg/L	-	-	-	-	2.0	BDL	0.1 to 10 mg/L	APHA 23 rd Edition (Part 4500B B): 2017
8.	Sodium Absorption Ratio*	-	-	-	-	-	26	2.3	-	IS:11624-1986

INFERENCE Conforms to Class "D"- Propagation of Wild Life, Fisheries

- Note1. The above results pertain only to the sample tested.
2. The report shall not be reproduced without the written approval of Head of the laboratory.
3. *- Tests are not under the scope of NABL Accreditation.
4. Samples will be stored for a period of 15 days from the date of dispatch of report.
5. BDL: Below Detection Level. Boron as B: 0.1.

Radha M.N
Authorized Signatory (Biological)
(Radha M.N)
Assistant Scientific Officer

H.M. Shivakumar
Authorized Signatory (Chemical)
(H.M. Shivakumar)
Scientific Officer

--End Of Report--

Karnataka State Pollution Control Board

Regional Office : Bangalore - Anekal
2nd Floor, Nisarga Bhavan
7th 'D' Cross, Thimmaiah Road
Sanegoravanahalli, Shivanagar, Bangalore - 560 010.
Tel / Fax : 080-23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು - ಅನೇಕಲ್
2ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ, 7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಸಾಣೆಗುರುವನಹಳ್ಳಿ
ಶಿವನಗರ, ಬೆಂಗಳೂರು - 560 010.
ದೂ./ ಫ್ಯಾಕ್ಸ್ : 080-23229538



towards a cleaner Karnataka

No. KSPCB/RO-ANEKAL/NOTICE//RPAD//
2019-20/540

Date: 11 NOV 2019
DESPATCHED

To,
The Manager,
Christ Academy,
Christ Nagar, Hullahalli,
Begur-Koppa Road, Sakalavara Post-560083,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District

Sir,

Sub: Non-compliances under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981-reg

Ref: 1. This Office SCN No.464 dated: 01.10.2019.

2. Your letter received in this Office on 15.10.2019.

3. Interim Order issued by Honorable NGT, Principal Bench, New Delhi in Original application No.447/2019 on 30.10.2019.

With reference to the above it is to be informed that, this Office has issued the Show-Cause notice vide above cited reference (1) in view of discharge of untreated domestic wastewater from your institute joining the Bujangadasanahalli Lake through the open drain and for not obtaining the CFE/CFO of the Board. Further, the matter of Bujangadasanahalli Lake degradation is being heard in the Honorable National Green Tribunal, New Delhi (ref-3) and the copy of Orders issued by Honorable NGT, Principal Bench, New Delhi are enclosed.

In reply to the said notice, you have submitted a letter along with the photographs showing STP provided vide above cited ref (2) and requested this Office to grant 03 months of time to apply for CFO. But, your request cannot be considered.

Hence, you are hereby once again informed to **Show-Cause within seven days** so as to why this Office should not recommend the Board to initiate the action against your institution under Section 33 (A) of the Water Act, 1974 and Section 31 (A) of the Air Act, 1981.

Acknowledge the receipt of this notice.

Yours faithfully,


Environmental Officer



CHRIST ACADEMY

Christ Nagar, Hullahalli, Begur-Koppa Road, Sakkalawara Post, Bengaluru - 560 083.

Ph: +91 94482 04411, +91 99722 22400,

E-mail: office@christacademy.in, www.christacademy.in

AN ISO 9001:2008 (TUV) CERTIFIED EDUCATIONAL INSTITUTION

Date: 09/10/2019

To,
Environmental Officer,
Regional Office - Anekal
Karnataka State Control Board,
Nisarga Bhavan, 2nd Floor,
7th D Cross, Thimmaiah Road,
Shiva Nagar Bengaluru-560079

Dear Sir,

Sub: Non Compliance under the water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act 1981

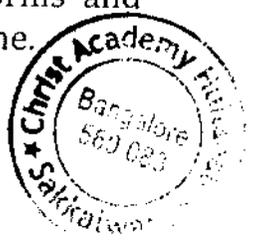
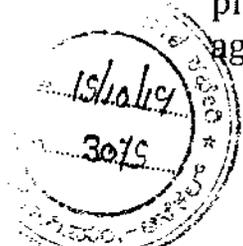
**Ref: Your letter No. KSPCB/RO-Anekal/Notice/2019-20/464
Dated 01/10/2019**

We acknowledge the receipt of your letter (vide ref-1) and we wish to bring to your kind notice the following points as under:

1. We have a full-fledged Sewage Treatment Plant designed on the principle of SBR technology followed by Tertiary Treatment Units comprising of Pressure Sand Filter, Dual Media Filter and Ultra Filtration System followed by Ultra Violet System.
2. We are here with enclosing the photographs of our STP for your kind reference in (Annexure-1)
3. The entire Sewage from our campus is getting treated in our STP before disposing it to our Garden.
4. Since, our Authorized Signatory is out of country, we kindly request your good office to grant us about 3 months' time to apply for our CFE & CFO.
5. Regarding the 2 DG Sets of 300 KVA, these are the 2 new DG set we purchased recently which has not yet commissioned. We will be providing the required height of chimney as per KSPCB norms and against completion, we shall submit the photographs of the same.

ATTO-1
Vandana
Ankur

14/10

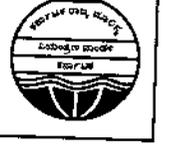


Karnataka State Pollution Control Board

Regional Office : Bangalore - Anekal
2nd Floor, Nisarga Bhavan
7th 'D' Cross, Thimmaiah Road
Shivanagar, Bangalore - 560 010.
Telfax : (O) 080-23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು - ಅನೇಕಲ್
2ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ,
7ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010.
ದೂ./ ಫ್ಯಾಕ್ಸ್ : 080-23229538

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ ಆನೇಕಲ್/ಭು.ದಾ.ಕೆರೆ/2019-20/465
ಇವರಿಗೆ,

ದಿನಾಂಕ:

01 OCT 2019

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಮಂಟಪ ಗ್ರಾಮ ಪಂಚಾಯತ್,
ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಭುಜಂಗದಾಸನಹಳ್ಳಿ ಕೆರೆಗೆ ತ್ಯಾಜ್ಯ ನೀರು ಸೇರುತ್ತಿರುವ ಕುರಿತ ದೂರಿನ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1. ಮಾನ್ಯ ಎನ್.ಜಿ.ಟಿ. ನವದೆಹಲಿ ಇವರು ಭುಜಂಗದಾಸನಹಳ್ಳಿ ಕೆರೆಯ ಕುರಿತಂತೆ
ಅರ್ಜಿ ಸಂಖ್ಯೆ:447/2019 ರಲ್ಲಿ ನೀಡಿರುವ ಆದೇಶ ದಿನಾಂಕ:31.07.2019.

2. ಶ್ರೀ.ವಿಜಯಕುಮಾರ್, ಮಾಧವಿ ಫಾರ್ಮ್, ಸಕಲವಾರ ಗ್ರಾಮ, ಜಿಗಣಿ ಹೋಬಳಿ,
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ಇವರು ದಿನಾಂಕ:20.09.2019
ರಂದು ದೂರವಾಣಿ ಮುಖಾಂತರ ನೀಡಿದ ದೂರು.

3. ಈ ಕಛೇರಿಯ ಸಹಾಯಕ ಪರಿಸರ ಅಧಿಕಾರಿಯ ಪರಿವೀಕ್ಷಣಾ ದಿನಾಂಕ:21.09.2019

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ,
ಭುಜಂಗದಾಸನಹಳ್ಳಿ ಕೆರೆಗೆ ತ್ಯಾಜ್ಯ ನೀರು ಸೇರುತ್ತಿರುವ ಕುರಿತಂತೆ ಶ್ರೀ.ವಿಜಯಕುಮಾರ್, ಮಾಧವಿ ಫಾರ್ಮ್,
ಸಕಲವಾರ ಗ್ರಾಮ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ಇವರು ಮಾನ್ಯ ಎನ್.ಜಿ.ಟಿ.
ನವದೆಹಲಿಗೆ ಸಲ್ಲಿಸಿರುವ ತಕರಾರು ಅರ್ಜಿಯ ವಿಚಾರಣೆಯ ನಂತರ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠವು
(ಎನ್.ಜಿ.ಟಿ) ಯು ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ಕೆರೆಯ ಮಾಲಿನ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸೂಕ್ತ ಕಾನೂನು
ಕ್ರಮಗಳನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶವನ್ನು ಉಲ್ಲೇಖ (1) ರ ಅನ್ವಯ ಹೊರಡಿಸಿರುತ್ತದೆ.

ಮುಂದುವರಿದಂತೆ, ಸದರಿ ದೂರುದಾರರು ಈ ಕಛೇರಿಗೆ ದಿನಾಂಕ: 20.09.2019 ರಂದು ದೂರವಾಣಿ ಕರೆ
ಮಾಡಿ ಭುಜಂಗದಾಸನಹಳ್ಳಿ ಕೆರೆಗೆ ತ್ಯಾಜ್ಯ ನೀರು ಸೇರುತ್ತಿರುವ ಕುರಿತಂತೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.ತತ್ಸಂಬಂಧ,
ಸದರಿ ಕೆರೆಯ ಸುತ್ತಲಿನ ಜಾಗೆಯನ್ನು ಈ ಕಛೇರಿಯ ಸಹಾಯಕ ಪರಿಸರ ಅಧಿಕಾರಿಯು ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿದ್ದು,
ಪರಿವೀಕ್ಷಣಾ ಸಮಯದಲ್ಲಿ ಸಿ.ಕೆ.ಪಾಳ್ಯ ಹಾಗೂ ಮಂಟಪ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಇನ್ನಿತರ ಗ್ರಾಮಗಳಿಂದ
ಕೆರೆಗೆ ಶುದ್ಧೀಕರಿಸದ ರೊಚ್ಚು ನೀರು ಸೇರ್ಪಡೆಯಾಗುತ್ತಿರುವುದನ್ನು ಗಮನಿಸಲಾಗಿದೆ.

ಸದರಿ ಕ್ರಿಯೆಯು ಜಲ ಕಾಯ್ದೆ, 1974 ರ ಪ್ರಕರಣ 25ರ ನೇರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ ಹಾಗೂ ಸದರಿ
ಉಲ್ಲಂಘನೆಯು ಜಲ ಕಾಯ್ದೆ, 1974 ರ ಪ್ರಕರಣ 43 ರಡಿ ಒಂದೂವರೆ ವರ್ಷದವರೆಗೆ (ದಂಡದೊಂದಿಗೆ ಆರು
ವರ್ಷದವರೆಗೆ ವಿಸ್ತರಿಸುವ ಅವಕಾಶವಿರುತ್ತದೆ) ಜೈಲುವಾಸದ ಶಿಕ್ಷೆಗೆ ಗುರಿಪಡಿಸುವ ಸಾಧ್ಯತೆಯಿರುತ್ತದೆ.

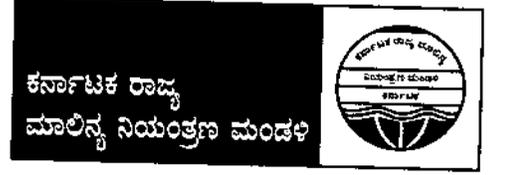
ಮೇಲ್ಕಾಣಿಸಿದ ಕಾರಣಗಳಿಂದ, ಈ ಪತ್ರ ತಲುಪಿದ ಏಳು ದಿವಸದ ಒಳಗಾಗಿ ಸದರಿ ಉಲ್ಲಂಘನೆಯ
ಕುರಿತಂತೆ ತಮ್ಮ ಸಮಜಾಯಿಷಿಕೆಯನ್ನು ನೀಡಬೇಕೆಂದು ಹಾಗೂ ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ವಿವರವಾದ ಕ್ರಿಯಾ
ವರದಿಯನ್ನು ಸಲ್ಲಿಸಬೇಕೆಂದು ತಿಳಿಸಲಾಗಿದೆ. ತಪ್ಪಿದ್ದಲ್ಲಿ ತಮ್ಮ ಮತ್ತು ಪಂಚಾಯತಿಯ ವಿರುದ್ಧ ಕ್ರಮವನ್ನು
ಜರುಗಿಸುವಂತೆ ಮಂಡಳಿಯ ಕೇಂದ್ರ ಕಛೇರಿಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವುದರ ಜೊತೆಗೆ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠಕ್ಕೆ
(ಎನ್.ಜಿ.ಟಿ) ವರದಿ ಸಲ್ಲಿಸಲಾಗುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ
ಪರಿಸರ ಅಧಿಕಾರಿ

Karnataka State Pollution Control Board

Regional Office : Bangalore - Anekal
2nd Floor, Nisarga Bhavan
7th 'D' Cross, Thimmaiah Road
Shivanagar, Bangalore - 560 010.
Telfax : (O) 080-23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು - ಅನೇಕಲ್
2ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ,
7ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010.
ದೂ./ ಫ್ಯಾಕ್ಸ್ : 080-23229538



towards a cleaner Karnataka

//RPAD//

No. KSPCB/RO-ANEKAL/NOTICE/2019-20/464

Date: 01 OCT 2019

To,

The Manager,
Christ Academy,
Christ Nagar, Hullahalli,
Begur-Koppa Road, Sakalavara Post-560083,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District

Sir,

Sub: Non-compliances under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981-reg
Ref: 1. Telephonic complaint received from Sri.K Vijayakumar, Resident of Sakalavara Village, Anekal Taluk, Bangalore Urban District on 20.09.2019.
2. Inspection of your institution by AEO of this Office on 21.09.2019.

With reference to the above it is to be informed that, this Office has received the telephonic complaint pertaining to the intrusion of untreated sewage to the Bujangadasanahalli Lake causing water pollution.

In view of the above, the surroundings of the Bujangadasanahalli Lake was inspected by AEO of this Office on 21.09.2019 and observed the following non-compliances:

- Untreated domestic wastewater discharged from your Christ Academy is joining the Bujangadasanahalli Lake through the open drain.
- The built-up area of your institution is more than 5000 sqm and as per the GoK Notification No.FEE 316 EPC 2015, Bengaluru dated: 19.01.2016 you need to establish STP and obtain CFE of the Board. But, you have not obtained the CFE of the Board before establishing the institute.
- You have installed and operating 02 DG sets of 300 KVA and not provided the chimney of adequate height.

In view of the above, your attention is invited to the Section 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 subject to the provision under these sections:

Section 25 & 26: no person shall, without the prior consent of the State Board establish or take any steps to establish any institution, operation or process, or any treatment and disposal systems, which is likely to discharge sewage or trade effluent into stream or well or sewer or on land.

Section 21: no person shall without the prior consent of the State Board, establish or operate any industrial plant in an air pollution control area.

As evident from the above said sections, it is mandatory on the part of every entrepreneur to obtain "Consent for Establishment" prior to establishment and "Consent for Operation" prior to Operation of the institution.

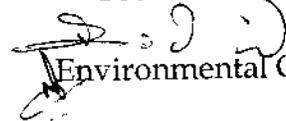
Aforesaid actions on your part, that establishing and operating the institution and to discharge sewage effluent and emissions into the environment amounts to gross violation of the Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Failure to comply with the provisions of the above Acts attracts penal provisions of Section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 37 of the Air (Prevention and Control of Pollution) Act, 1981 which read as follows: which read as follows: "Whoever fails to comply with the provisions of the above Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981 **is liable for imprisonment for the term not less than one year and six months and may extend up to six years and with fine**".

In view of the afore mentioned facts, take this notice to apply via XGN software for the consent of Board along with such necessary documents prescribed within **seven days from the date of issue of this notice.**

Please acknowledge the receipt of this notice.

Yours faithfully,


Environmental Officer



View of the Bujangadasanahalli lake



Growth of *Ipomea aquatic* spp in the lake



Panaroma image of the lake.



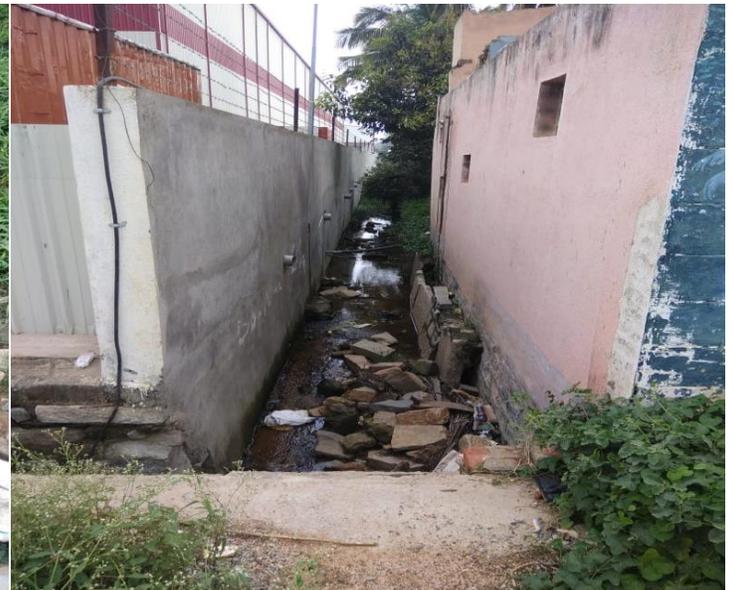
Domestic wastewater from CK Palya and Hullahalli villages along with agricultural runoff through the vacant land where lot of weeds have grown (located towards the northern side of the lake).



Wastewater intrusion point source No.1



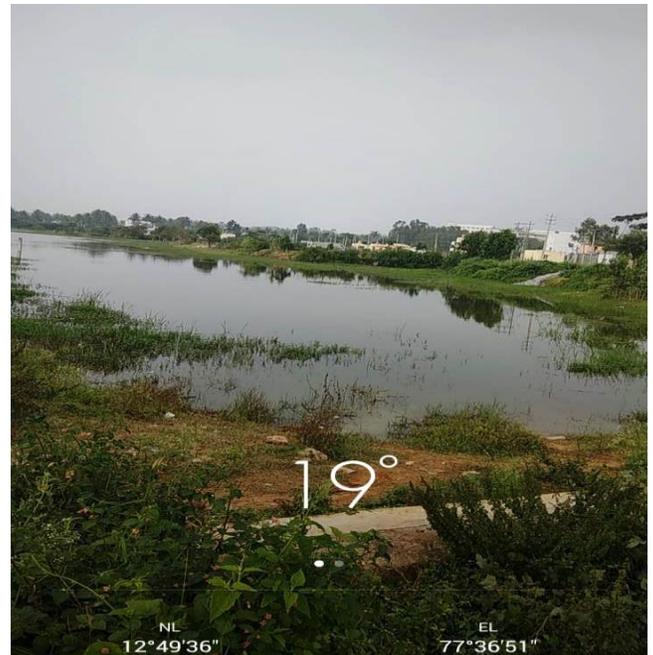
Wastewater intrusion point source No.2



Wastewater intrusion point source No.3



Lawn area located at the eastern side of the lake



Concrete bund provided at the southern side of the lake

